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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
HYDERABAD

C.P.No.131/2000 in OA.No.1109/1999:

DATE OF ORDER:10-10-2000.

Between:

Smt.K.Hanumakka, w/o late K.H.Hanumanthu,
(wife of Ex.2nd Fireman/Rajahmundry),
r/o H.No.4/152, Acharamma Kottala,
Guntakal-515 801.

..Applicant/Applicant

and

1. General Manager,
(Representing UOI), S.C.Railway,
Rail Nilayam, Secunderabad-500 071.
2. Divisional Railway Manager,
South Central Railway,
Vijayawada Division, Vijayawada. ..Respondents/Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.Ramakrishna Rao

COUNSEL FOR THE RESPONDENTS : Mr.N.R.Devaraj

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN
THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

: O R D E R :

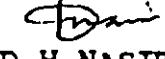
(PER HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr.S.Ramakrishna Rao, learned Counsel for the Applicant and Mr.W.Satyanarayana for Mr.N.R.Devaraj, learned Standing Counsel for the Respondents.

2. When the CP was taken up for hearing today, the learned Counsel for the Respondents produced a letter bearing No.P(SC) 268/BZA/97-98/611, dated 28-4-2000, which is taken on record. In view of Para 5 of the letter, the CP is closed. No costs.



(R.RANGARAJAN)
MEMBER (A)



(D.H.NASIR)
VICE CHAIRMAN

DATED: this the 10th day of October, 2000

Dictated in the Open Court

DSN

